

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION NO.58**  
TO BE ANSWERED ON 17.07.2017

**PROCESS OF ISSUANCE OF COMMUNITY CERTIFICATES**

58. SHRI RABINDRA KUMAR JENA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the same community is classified as Scheduled Tribe in one State and not a Scheduled Tribe in another State and if so, the details thereof;
- (b) the details of the process for immigrants from a Scheduled Tribe to get their community certificate in a different State; and
- (c) whether the Government has any plans to streamline the process of issuance of community certificates so that migrant families do not face any problems and if so, details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS  
(SHRI JASTWANTSINH BHABHOR)

- (a) The list of Scheduled Tribes (STs) is State/UT specific, and a community notified as ST in one State/UT may not be so in other State/UT. The details / data relating to names of such communities which are classified as Scheduled Tribe in one State/UT and are not Scheduled Tribe in another State / UT are not centrally maintained.
- (b) The procedure for issue of Scheduled Tribe certificate to migrants for other States/UTs is that the prescribed authority of a State Government/ Union Territory Administration may issue a Scheduled Tribe certificate to a person, who has migrated from another State, on the production of the genuine certificate issued to his father/mother by the prescribed authority of the State of the father's / mother's origin except where the prescribed authority feels that a detailed enquiry is necessary through the State of origin before issue of the certificate. The certificate will be issued irrespective of whether the tribe in question is scheduled or not, in relation to the State/Union Territory to which the person has migrated.
- (c) The Ministry of Tribal Affairs is the nodal Ministry for notification of a community as Scheduled Tribe. The responsibility for issuance and verification of Scheduled Tribe certificate and social status rests with the State Government/ UT Administration concerned. The procedure outlined in reply to part (b) of the Question adequately addresses the issue of ST Certificates to migrants.

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